

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 7

IA 1650/2024 In C.P. (IB)/1318(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **12.04.2024**

NAME OF THE PARTIES: **AXIS BANK LIMITED VS MORARJEE**
TEXTILES LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA 1650/2024 –

1. The preset application is filed by the IRP under Section 21(1) of the Insolvency and Bankruptcy Code, 2016 r/w regulation 17(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 to place on record report Constituting the Committee of Creditors.
2. Accordingly, it is taken on record.
3. In view of aforesaid, **IA No. 1650/2024** is **allowed** and **disposed of**.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)